

**Stds/Agmark-BIS/01/FSSAI-2018**  
**Standards Division**  
**Mandatory Certification under AGMARK**

Several food products are required to be sold under mandatory certification of AGMARK as per the relevant provisions in Regulations notified under Food Safety and Standards Act, 2006. This Authority is in the process of reviewing these provisions for taking a view whether such provisions are serving any benefit to the Industry and Consumer and are required to be continued or not.

In view of the above, comments are invited from all stakeholders within three weeks from the date of uploading on FSSAI website whether these provisions should continue or not along with justification for the same to enable this Authority to take a view. The comments may be sent at [advisor@fssai.gov.in](mailto:advisor@fssai.gov.in) or addressed to Shri Kumar Anil, Advisor (Standards), Food Safety and Standards Authority of India, FDA Bhawan, New Delhi-110002. The relevant mandatory provisions are as below :

1. **Blended Edible Vegetable Oil** is mandatorily required to be sold under AGMARK certification mark as per sub-regulation 2.1.1.5 and clause 11 of sub-regulation 2.3.14 of Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011
2. **Fat Spread** is mandatorily required to be sold under AGMARK certification mark as per Clause 3 of sub regulation 2.2.5 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 and sub regulation 2.3.14(13) of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011.
3. **Carbia Callosa and Honey dew** are mandatorily required to be sold under AGMARK certification mark as per sub regulation 2.3.2 of Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011.
4. **Kangra tea** is mandatorily required to be sold under AGMARK certification mark as per sub regulation 2.3.10 of Food Safety and Standards ( Prohibition and Restrictions on Sales) Regulations, 2011
5. **Til Oil (Sesame Oil)** obtained from white sesame seeds, grown in Tripura, Assam and West Bengal having different standards than those specified for til oil is mandatorily required to be sold under AGMARK certification mark as per sub regulation 2.3.9 of Food Safety and Standards ( Prohibition and Restrictions on Sales) Regulations, 2011
6. **Ghee** having less Reichert value than that specified for the area where such ghee is sold, is mandatorily required to be sold under AGMARK certification mark as per clause 1 of

sub regulation 2.3.8 of Food Safety and Standards ( Prohibition and Restrictions on Sales) Regulations, 2011

7. **Light black pepper** is required to be sold in package bearing the AGMARK Label as per sub regulation 2.4.5.9 of Food Safety and Standards (Packaging and Labeling ) Regulations, 2011